

Government on the ground of unacceptability of the price proposed

Relaxation in the Provisions of Monopolies and Restrictive Trade Practices Act

*1190 SHRI H K L BHAGAT Will the Minister of COMPANY AFFAIRS be pleased to state

(a) whether Government are considering any proposals for relaxation in the provisions of the Monopolies and Restrictive Trade Practices Act ,

(b) whether any suggestions have been received in this connection from any State Governments , and

(c) if so, what are the proposals and Government's reaction thereto ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) (a) and (b) No Sir

(c) Does not arise

Development of Ports and Port Areas

*1191 SHRI DEVENDRA SATPATHY Will the Minister of SHIPPING AND TRANSPORT be pleased to state

(a) the names of the ports which are to be developed during the Fourth Plan period ,

(b) whether Government have advised the States concerned to work out any workable programme for the development of port areas and if so, which are they and

(c) whether Government have advised State Governments to constitute Port Trusts in these areas and if so, the action taken by those States ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) (a) All the major ports viz Bombay, Calcutta, Madras, Visakhapatnam, Cochin, Kandla, Mormugao and Paradip have undertaken development programmes under the Fourth Five Year Plan Besides, two new major Ports viz Mangalore and Tuticorin are also being developed Besides these ports one port other

than a major port in each maritime state has been selected for development under the Centrally Sponsored Schemes The names of these ports are as under —

- 1 Porbander (Gujarat)
- 2 Mirya Bay (Maharashtra)
- 3 Cuddalore (Tamil Nadu)
- 4 Beypore (Kerala)
- 5 Karwar (Mysore)
- 6 Kakinada (Andhra Pradesh)
- 7 Gopalpur (Orissa)

(b) It is presumed that the hon'ble Member refers to development of the areas belonging to the Port authority Every major Port devotes special attention to the development of the Port areas and to attract industries wherever there is scope for such development The cooperation of the State Governments is sought wherever necessary

(c) All the eight major ports have already their port trusts administering the ports Port Trusts under the Major Port Trusts Act 1963 would be constituted for Mangalore and Tuticorin ports after they are declared as major ports In respect of the other ports, the constitution of port trusts falls within the purview of the State Governments concerned

Demand for the Appointment of a Pay Commission by the Trade Unions of Intermediate and Minor Ports

*1192 SHRI P M MEHTA Will the Minister of SHIPPING AND TRANSPORT be pleased to state

(a) whether his attention has been drawn to the demands made by the workers, organisations and trade unions of the Intermediate and Minor Ports to appoint a 'Pay-Commission' for "Intermediate and Minor Port Workers" ,

(b) if so, the reaction of Government thereto , and

(c) the steps taken by Government in this regard ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : (a) No, Sir.

(b) and (c). Do not arise.

राष्ट्रीय राजपथों को चौड़ा करना

*1193. डा० लक्ष्मी नारायण पांडे : क्या नौबहन और परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पिछले तीन वर्षों के दौरान राष्ट्रीय राजपथों पर यातायात बहुत अधिक बढ़ गया है ;

(ख) क्या बढ़े हुए यातायात को देखते हुए विभिन्न राष्ट्रीय राजपथों को चौड़ा करना आवश्यक हो गया है ;

(ग) यदि हां, तो सरकार का इस बारे में क्या कार्यवाई करने का विचार है; और

(घ) किन किन राष्ट्रीय राजपथों को चौड़ा करने का विचार है ?

संसदीय कार्य तथा नौबहन और परिवहन मंत्री (श्री राज बहादुर) : (क) और (ख). जी, हां।

(ग) मौजूदा एक गली राष्ट्रीय राजमार्ग खंडों को चौड़ा करने के लिए निम्नलिखित कार्यों को हाथ में लेने हेतु चौथी पंचवर्षीय योजना में व्यवस्था की गई है :

	मील
(1) एक गली खंड को 2-गली खंड में चौड़ा तथा सुदृढ़ करना	4450
(2) 2-गली खंडों को बिना सुदृढ़ बनाये चौड़ा करना	3800
(3) 2-गली खंडों को 4-गली तक चौड़ा करना	100
कुल	8350

इन तीनों मदों में उल्लिखित कार्यों की कुल लागत अनुमानतः 186 करोड़ रुपये है।

(घ) एक विवरण सभा पटल पर रखा जाता है। [संसदालय में रखा गया। देखिये संख्या LT-679/71]

Supreme Court's Verdict on Notices Issued by Customs Department for under-invoicing

*1194 SHRI K. BALATHANDAYUTHAM : Will the Minister of FINANCE be pleased to state :

(a) Whether the show cause notices issued by the Calcutta Customs in 1964-65 to a number of firms for alleged under-invoicing have been rendered infructuous following the Supreme Court's decision in the case of M/s. Bird Co. that the only authority competent to take action in the case of under-invoicing was the Foreign Exchange Directorate of the Reserve Bank of India and not the Customs ;

(b) Whether the Foreign Exchange Directorate of the Reserve Bank of India has since then taken up these cases and served fresh notices on the offending firms ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) It is a fact that the show cause notices issued by the Calcutta Custom House in 1964-65 to a number of firms for contravention of the provision section 12(1) of the Foreign Exchange Regulation Act have been rendered infructuous following the decision of the Supreme Court in the case of Rai Bahadur Shreeram Durga Prasad Agrawal, Bird and Co. (P) Ltd, and others that the only competence of the Customs authorities in such cases was to ensure that no goods are exported without furnishing the declaration prescribed under section 12(1) of the Foreign Exchange Regulation Act and that once the declaration is furnished, the correctness of the declaration is a matter within the competence of the Reserve Bank of India and Enforcement Directorate only.

(b) and (c) The Enforcement Directorate has taken up all the cases. In some of